

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.405/2016 in O.A.No.331/2013

Friday, this the 10th day of February 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Arun Kumar Bansal

..Applicant

(Applicant in person)

Versus

Union of India through

1. Mr. B P Sharma, Secretary (HFW)
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi – 11

And his officers

a. Mr. Lalit Kumar
Under Secretary (CHS-III)
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi -11

b. Mr. K C Samaria, Joint Secretary, CHS
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi -11

..Respondents

(Mr. Ashok Kumar, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Compliance report has been filed on behalf of the respondents, accompanied with copy of the order dated 03.02.2017 whereby the applicant has been granted promotion to Senior Administrative Ground w.e.f. 05.04.2009 and his name has been included in the seniority list at Sl. No.2 A, i.e., below Dr. Md. Shaukat Usta and above Dr. Avadesh Gupta. The

applicant submits that his promotion should have been from 28.10.2008 when his immediate junior was promoted.

2. From the perusal of the judgment of the Tribunal dated 04.04.2016 passed in O.A. No.331/2013, we find that the only direction issued by this Tribunal was to open the sealed cover adopted in the DPC held on 10.12.2012. The respondents have complied with the directions by granting promotion to the applicant. Thus no further directions are required to be issued in the present C.P. If the applicant has any grievance, he is liberty to seek remedial measure available under law.

3. Proceedings dropped.

(K.N. Shrivastava)
Member (A)

February 10, 2017
/sunil/

(Justice Permod Kohli)
Chairman